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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.M.C. 1227/2009

SANGHMITRA Petitioner

Through: Mr. Divjot Singh Bhatia, Advocate

versus

STATE Respondent

Through: Mr. Naresh Kumar Chahar, APP for

the State with SI Saurabh, P.S.

Malviya Nagar

Mr. Gautam Das, Advocate for R-2

(appeared through VC)

CORAM:

HON'BLE MS. JUSTICE SWARANA KANTA SHARMA

ORDER 03.11.2023

% 03.11.20

- 1. Written submissions filed on behalf of both sides are on record.
- 2. No one has appeared on behalf of respondent nos. 2 to 8.
- 3. Arguments have been concluded on behalf of petitioner as well as State.
- 4. Judgment reserved.

SWARANA KANTA SHARMA, J

NOVEMBER 03, 2023/ns

- 5. At this stage, learned counsel for respondents who appears through video conferencing after the case was reserved, states that he wants to file case laws. He is permitted to file the case laws.
- 6. The order be uploaded on the website forthwith.

SWARANA KANTA SHARMA, J

NOVEMBER 03, 2023/ns

Click here to check corrigendum, if any